

Indian Succession (Kerala Amendment) Act, 1996

1 of 1997

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An Act to amend the Indian Succession Act, 1925, in its application to the State of Kerala WHEREAS it isexpedient to amend the Indian Succession Act, 1925, in its application to the State of Kerala for the purpose hereinafter appearing; BE it enacted in the Forty-seventh Year of the Republic of India as follows:-

<u>1.</u> Short Title, Extent And Commencement :-

(1) This Act may be called the Indian Succession (Kerala Amendment) Act, 1996.

(2) It extends to the whole of the State of Kerala .

(3) It shall come into force at once.

2. Amendment Of Section 213 :-

In sub-section (2) of section 213 of the Indian Succession Act, 1925 (Central Act 39 of 1925), after the word Muhammadans, the words or Indian Christians shall be inserted.